



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE MR. A.MUHAMED MUSTAQUE

&

THE HONOURABLE MR. JUSTICE S.MANU

THURSDAY, THE 5<sup>TH</sup> DAY OF SEPTEMBER 2024 / 14TH BHADRA, 1946

WP(C) NO. 31458 OF 2024

PETITIONERS:

GEORGE VATTUKULAM  
AGED 62 YEARS  
S/O.LATE JOSEPH, VATTUKULAM HOUSE, R.V.PURAM P.O.  
THRISSUR DISTRICT., PIN - 680631

BY ADV JOSEPH RONY JOSE

RESPONDENTS:

- 1 THE STATE OF KERALA  
REPRESENTED BY ITS HOME SECRETARY, KERALA GOVERNMENT  
SECRETARIAT, THIRUVANANTHAPURAM., PIN - 695001
- 2 THE STATE POLICE CHIEF  
OFFICE OF STATE POLICE CHIEF , VELLAYAMBALAM P.O,  
TRIVANDRUM DISTRICT, PIN - 695010

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
05.09.2024, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**J U D G M E N T**

A.MUHAMED MUSTAQUE, Acg. C.J.

This public interest litigation is premature. The petitioner has approached this Court alleging that the Police failed to initiate action consequent upon a disclosure of cognizable offences in a public statement made by a sitting MLA, namely Sri.P.V.Anvar. It is to be noted that such a disclosure, according to petitioner, was made only on 30.08.2024.

2. The learned Additional Public Prosecutor submits that the Government already constituted a Special Team on 03.09.2024 and this writ petition is filed only for the publicity.

We are not able to understand why the petitioner has rushed to this Court with a public interest litigation, before an action is taken by the Government or Authority on such a disclosure, if so warranted. We find absolutely no reason to entertain this writ petition. Accordingly, this writ petition stands dismissed.

**Sd/-**

**A.MUHAMED MUSTAQUE  
ACTING CHIEF JUSTICE**

**Sd/-**

**S.MANU  
JUDGE**



APPENDIX OF WP(C) 31458/2024

PETITIONER EXHIBITS

Exhibit P1 THE TRUE COPY OF NEWS APPEARED IN THE HINDU NEWS  
PAPER DATED 03.09.2024

Exhibit P2 THE TRUE COPY OF NEWS APPEARED IN TIMES OF INDIA  
NEWS PAPER DATED 03.09.2024